

(b) if so, the details thereof;

(c) whether it is a fact that these cars belong to the persons who visit discotheques, restaurants and bars located in the proximity of Akbar Bhawan and Haryana Sadan; and

(d) if so, the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) Vehicles are allowed to be parked in NDMC parking areas located near Akbar Bhawan on Satya Marg and on Africa Avenue. Persons visiting offices, hotels, restaurants etc. in the vicinity of Akbar Bhawan and Haryana Sadan in Chanakya Puri, New Delhi park their vehicles in the authorized parking created by NDMC. However, it has been observed that when parking at above sites is full, people sometimes park on the roads. Such unauthorized vehicles parked on the road are liable to be prosecuted and 427 motor vehicles were prosecuted by Delhi Police for obstructive/improper parking during the year 2009 (up to 15.11.2009).

Estimate of enemy property in India

695. SHRI AHMAD SAEED MALIHABADI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that large number of enemy property is vested with Government;

(b) if so, the details thereof;

(c) the total number of enemy property and the estimated value at present, State-wise and district-wise; and

(d) total revenue received by Government from the enemy property per annum and the expenditure per annum incurred for the maintenance to keep such properties in good condition?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN) :
(a) Yes, Sir.

(b) and (c) As on date, in 934 cases, immovable properties have been declared as Enemy properties. In another 1125 cases, process for declaring the properties involved as enemy properties is underway. The immovable enemy properties are located in various States/Uts viz. Andhra Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Rajasthan, Tamil Nadu, Uttar Pradesh, Uttaranchal, West Bengal, Andaman Nicobar, Diu, NCT of Delhi. Furthermore, shares of 565 listed/unlisted companies are also vested in Custodian of Enemy Property (CEP) of India. No valuation for enemy properties has taken place in the recent past.

(d) Total revenue received from enemy properties (both immovable and movable) during the year 2008-09 was Rs.1124.26 lakhs. The district authorities are entitled to retain 1/11th share of the income derived from immovable enemy properties. In addition, a sum of Rs.64.58 lakh was spent during 2008-09 on taxes, repairs, legal fees etc.